

(d) if not, the reasons for the inordinate delay in responding to the demand of the trade unions ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMUNI LALL): (a) to (d) The Government is seized of the demand of Trade Unions for amendment of Bonus Act, 1965 for raising the eligibility limit and calculation ceilings. The issue is under examination in the light of its wide ranging repercussions as the benefits of bonus will have to be extended to, besides the private sector, to the employees of PSUs (both Central and States), Central and State Governments and autonomous organizations resulting in huge financial burden to the Government exchequer.

International Labour Organisation Convention

2684. SHRIMATI CHANDRA KALA PANDEY : Will the Minister of LABOUR be pleased to state :

(a) whether Government are a party to the adoption of the International Labour Organisation (ILO) Convention No. 182 calling for immediate action to outlaw the worst forms of child labour by the International Labour Conference on 17-6-1999; and

(b) if so, what steps Government have taken to ratify the convention ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) Yes, Sir. Government of India is a party to the adoption of the ILO Convention No. 182 concerning Worst Forms of Child Labour.

(b) Convention No. 182 was recently adopted in 1999. Government is committed to the objectives set out in this Convention. Consultations in the matter with the concerned Central Ministries/Departments, State Governments and the other social partners have already been initiated.

Bima Yojana for Agricultural Workers

2685. SHRI A. VUAYA RAGHAVAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have announced a 'Bima Yojana' for agricultural labourers;

(b) if so, the details thereof;

(c) the details of the number of agricultural labourers enrolled so far in this scheme;

(d) whether Government would make any consultation with the agricultural labour organisation to implement the scheme; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (c) The Government has launched 'Krishi Shramik Samajik Suraksha Yojana—2001' w.e.f. 1.7.2001. The scheme which is being implemented through Life Insurance Corporation (LIC) envisages providing life-cum-death insurance, money-back, pension and superannuation benefits. Agricultural workers in the age group of 18-50 years are eligible under the scheme. The worker will pay Re. 1 per day or Rs. 365 per annum whereas the Govt. will contribute Rs. 2 per day or Rs. 730 per year per beneficiary. 4654 agricultural labourers have been registered under the scheme as on 30.11.2001 as per the latest information.

(d) and (e) The scheme is in operation through the agencies like Gram Panchayats and district level agencies. There is no proposal to consult agricultural labour organisation at present.

Child Labour in Industries

2686. PROF. M. SANKARALINGAM: Will the Minister of LABOUR be pleased to state:

(a) the number of incidents of using child labour in the industries like carpet, bidi, glass, crackers, mach-making etc. during the past 5 years;

(b) The details of the steps to eradicate child labour in these industries during the above period;

(c) whether the steps taken so far have borne any fruit in eradicating or reducing child labour,

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) Authentic information on child labour in the country is generated during the decennial Census. According to the 1991 census, the number of working children in India is 11.28 million. Industry wise number of working children is not maintained.

(b) to (e) The Child Labour (Prohibition & Regulation) Act, 1986, prohibits employment of children below the age of 14 years. In occupations and processes